## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:3037 ANSWERED ON:15.03.2013 STRENGTHENING OF WOMEN RELATED LAWS Rathwa Shri Ramsinhbhai Patalbhai

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to strengthen the women related laws;
- (b) if so, the details thereof;
- (c) whether adequate amendments have been made in the National Commission for Women Act, 1990;
- (d) if so, the details thereof; and
- (e) the manner in which the Government proposes to ensure effective implementation of provisions of the said Act in the country?

## **Answer**

## MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a)& (b): The Ministry administers women related laws like the Dowry Prohibition Act, 1961, Protection of Women from Domestic Violence Act, 2005 and Indecent Representation of Women (Prohibition) Act, 1986. The implementation of these legislations are regularly reviewed and if required, necessary amendments are carried out for effective implementation.
- (c)& (d): No amendment has been made in the National Commission for Women Act, 1990, so far.
- (e): The National Commission for Women Act, 1990 mandates the Commission to safeguard and promote the interests of women. The Commission takes various steps to improve the status of women and works for their economic empowerment such as investigate various cases of atrocities committed against women, visit Custodial Institutions such as jails, awareness campaign on legal rights of women etc. The Government ensures effective implementation of the Act through provision of funds and timely appointment of Chairperson and Members of the Commission etc.